

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8148 of 2021

Jitendra Kumar @ Sonu
@ Jitendra Prasad Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sudhanshu Kr. Deo, Advocate
For the State : APP

Order No. 02: Dated: 6th September, 2021

Heard the parties.

So far as the defect no. 5(e) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the defect no. 9(i) is concerned, the same is ignored.

The petitioner is an accused in connection with Mango P.S. Case No. 261 of 2020.

It has been alleged that on account of a dispute with respect to throwing of garbage, the accused persons had assaulted the informant party. The son of the informant had died on account of the assault.

The allegations seems to be general and omnibus so far as the petitioner is concerned.

It appears that some of the co-accused persons have been granted bail by this Court in B.A. No. 531 of 2021, B.A. No. 2576 of 2021 and B.A. No. 3120 of 2021.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Jamshedpur, in connection with Mango P.S. Case No. 261 of 2020.

(Rongon Mukhopadhyay, J.)

MM